

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 6  
(IB)-613/ND/2019**

**Under Section: 7 of IBC Code, 2016.**

**In the matter of:**

State Bank of India

**.....Applicant**

Vs.

Shri Lal Mahal Ltd.

**.....Respondent**

**Order delivered on 12.03.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ankur Mittal, Adv.  
Mr. Karan Setiya, Adv.

For the Respondent :

**ORDER**

Learned counsel for the applicant seeks short accommodation in order to remove the typographical error in the application. For further consideration on 13.03.2019.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh